GOVERNMENT OF INDIA MINISTRY OF HOME AFFAIRS

LOK SABHA UNSTARRED QUESTION NO. 296

TO BE ANSWERED ON THE 30TH NOVEMBER, 2021/ AGRAHAYANA 9, 1943 (SAKA)

RESTORATION OF ANCESTRAL PROPERTY OF HINDUS IN KASHMIR

296. DR. SUKANTA MAJUMDAR:

SHRI VINOD KUMAR SONKAR:

SHRI RAJA AMARESHWARA NAIK:

SHRI BHOLA SINGH:

DR. JAYANTA KUMAR ROY:

Will the Minister of HOME AFFAIRS be pleased to state:

- (a) whether the Government has proposed to take measures to restore ancestral properties of Hindus who had to run away from Kashmir in the wake of rising terrorist violence in the valley;
- (b) if so, the details thereof;
- (c) whether the Government has appointed any authority to receive such request from Hindus, who returned to Kashmir to reclaim their movable and immovable properties;
- (d) if so, the details thereof including the number of such Hindus who have returned to Kashmir after the abrogation of Article 370;
- (e) the number of such cases where property has been restored to its rightful and original owner; and
- (f) the other measures taken by the Government in this regard so far?

ANSWER

MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI NITYANAND RAI)

(a) to (c): The Government has taken various measures to restore ancestral properties to migrant Hindus. Under the J&K Migrant Immovable Property (Preservation, Protection & Restraint on Distress Sales) Act, 1997, District

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Magistrates (DMs) of concerned Districts in Jammu & Kashmir are the legal custodians of the immovable properties of Migrants, who take *suo motto* action on eviction proceedings in cases of encroachment. The migrants can also request DMs in such cases. The DMs are further empowered to take all steps for the preservation and protection of such properties.

- (d): As per the information provided by the Government of Jammu & Kashmir, after abrogation of Article 370, a total of 1678 migrants have returned to Kashmir for taking up the jobs under the Prime Minister's Development Package-2015.
- (e): As per the information provided by the Government of Jammu & Kashmir, the land of 150 applicants has been restored.
- (f): The Government of J&K has launched a portal on 07.09.2021 to address the grievances of Kashmiri Migrants in this regard.
